EMPLOYEES TRANSFERRED FROM KOTKHAI AND KOTGARH TO HIMACHAL PRADESH

- "'391. Shri C. L. VAKMA: Will the Minister of Home Affairs be pleased to state:
- (a) the total number of employees transferred on the transfer of enclaves of Kotkhai and KotgaTh to Himachal Pradesh in 1950; and
- (b) how many of them were absorbed in the Himachal Pradesh Secretariat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) One hundred and nineteen.

(b) Three and others have been absorbed in other offices.

APPEAL CASES PENDING IN THE COURT OF FINANCIAL COMMISSIONER AT THE TIME OF FIRE IN HIMACHAL PRADESH SECRETARIAT

- *392. SHRIMATI LILA DEVI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of appeal cases pending in the Court of the Financial Commissioner at the time when the fire broke out in the Himachal Pradesh Secretariat building; and
- (b) the number of such cases pending on the 1st January, 1958, and the period for which they have been pending?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The number of pending appeals stood at 80 in respect of Sirmur, Mahasu, Bilaspur and Chamba Districts. It has not been possible to ascertain the total number of appeals in respect of Mandi District and these cases are being reconstructed.

- (b) (i) Pre-fire—91 (excluding Mandi District).
- (ii) Post-fire—117 due to destruction of relevant records in the Secre-

tariat fire" the dates on which the pre-fire cases were instituted are not ascertainable. A statement of post-fire cases pending on 1st January, 1958, showing the date of institution is laid on the Table of the House. [See Appendix XX, Annexure No. 34.]

SOCIAL WELFARE BOARD OF HIMACHAL PRADESH

- *403. SHRIMATI LILA DEVI: Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state:
- (a) whether it is a fact that the Union Territory of Himachal Pradesh has a Chairman and a Vice-Chairman for its Social Welfare Board while the other Territories and States have a Chairman only;
- (b) if so, what are the reasons therefor; and
- (c) what is the amount so far paid to the Vice-Chairman during 1957-58 on account of travelling allowance and daily allowance?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. Shrimali): (a) Yes Sir, the Himachal Pradesh State Social Welfare Board has a Chairman as well as a Vice-Chairman but this is not the solitary instance of a State Board having a Vice-Chairman.

- (b) The present Vice-Chairman has served earlier as Chairman; it was felt that by making her the Vice-Chairman, the Board would be able to avail itself fully of her knowledge and experience as a Chairman.
- (c) Information is being collected and will be laid on the Table of the Sabha as soon as possible.

CLASS I AND II OFFICERS ON LOAN TO HIMACHAL PRADESH ADMINISTRATION

♦404. SHRIMATI LILA DEVI: Will the Minister of HOME AFFATRS be pleased to state: